Part II—Section 3—Sub-section (ii)

भारत सरकार के मंत्रियों (राज्य मंत्रियों को छोड़कर) द्वारा जारी किए गए सार्थिक आदेश और अधिसूचनाएँ

Statutory Orders and Notifications Issued by the Ministries of the Government of India
(Other than the Ministry of Defence)

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्रालय
(उपभोक्ता मामले विभाग)
(भारतीय मानक ब्यूरो)

नई दिल्ली, 20 दिसंबर, 2016

का.अ. 2450.— भारतीय मानक ब्यूरो (प्रमाणण) विनियम, 1988 के विनियम 6 के उपविनियम (3) के अनुसार में भारतीय मानक ब्यूरो एलपिए नीचे अनुसूची में दिए गए उत्पाद की मुहरांकन बुल्क अधिसूचित करता है:

अनुसूची

| भारतीय मानक संख्या | भाषा | अस्तित्व | कर्म | उत्पाद | एकाद | मुहारांकन बुल्क (रू.) | लेख में उत्पाद (रू.) | लेख दिन | लेख दिन 2 (रू.) | लेख दिन 3 (रू.) | उत्पाद विनियम 3 | प्रभाव होगा |
|----------------|-------|---------|------|---------|-------|-----------------|------------------|---------|----------------|----------------|----------------|----------------|---------|
| 252            | -     | -       | 2013 | कार्टून सीरीज | एकाद | 252             | 15.9             | 2012    | 2012          | 2012          | 2012          | 2012      | 2012    |

5808 GI/2016 (5747)
After several dates process of settlement concluded and settlement concluded and settlement between parties took place outside court and management Bank on 18.11.2016 handed over cheque of Rs. 3,00,500/- to workman Sh. Chander Singh Rathee as full and final payment in this case. Who received aforesaid cheque and made an endorsement to this effect on the photo copy of cheque filed by management. Which is introduced on record.

Thus, it emerged that the management Bank agreed to pay a sum of Rs. 3,00,500/- to the claimant towards full and final settlement of his claim for fixation of pay after adjusting the two additional increments which are otherwise given exclusively against graduation.

On payment of a sum of Rs. 3,00,500/- through cheque to claimant by management of SBI claim is accordingly decided.

Award is accordingly passed.

Dated: 18.11.2016

HARBANSH KUMAR SAXENA, Presiding Officer

New Delhi, the 26th December, 2016

S.O. 2478.—In exercise of the powers conferred by sub-section (3) of Section 1 of the Employees’ State Insurance Act, 1948 (34 of 1948) the Central Government hereby appoints the 1st January, 2017 as the date on which the provisions of Chapter-IV (except Sections 44 and 45 which have already been brought into force) and Chapter-V and VI [except sub-section (1) of Section 76 and Sections 77, 78, 79 and 81 which have already been brought into force] of the said Act shall come into force in the following Areas in the State of Assam namely:—

Sl. No.        State | Districts | All the Areas falling under
1.            Assam | Majuli | Majuli Town
2.            Assam | Goalpara | Goalpara

[No. S-38013/45/2016-S.S.-I]
AJAY MALIK, Under Secy.
S.O. 2479.—In exercise of the powers conferred by sub-section (3) of Section 1 of the Employees’ State Insurance Act, 1948 (34 of 1948) the Central Government hereby appoints the 1st January, 2017 as the date on which the provisions of Chapter-IV (except Sections 44 and 45 which have already been brought into force) and Chapter-V and VI (except sub-section (1) of Section 76 and Sections 77, 78, 79 and 81 which have already been brought into force) of the said Act shall come into force in following Districts in the State of Assam namely:—

<table>
<thead>
<tr>
<th>Sl. No.</th>
<th>State</th>
<th>Districts</th>
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<tbody>
<tr>
<td>1.</td>
<td>Assam</td>
<td>Jorhat</td>
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<tr>
<td>2.</td>
<td>Assam</td>
<td>Dibrugarh</td>
</tr>
</tbody>
</table>

New Delhi, the 26th December, 2016

AJAY MALIK, Under Secy.

S.O. 2480.—In exercise of the powers conferred by sub-section (3) of Section 1 of the Employees’ State Insurance Act, 1948 (34 of 1948) the Central Government hereby appoints the 1st January, 2017 as the date on which the provisions of Chapter-IV (except Sections 44 and 45 which have already been brought into force) and Chapter-V and VI (except sub-section (1) of Section 76 and Sections 77, 78, 79 and 81 which have already been brought into force) of the said Act shall come into force in the following Areas in the State of West Bengal namely:—

“All the areas of the District Hooghly, West Bengal.”

New Delhi, the 26th December, 2016

AJAY MALIK, Under Secy.